## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:3627 ANSWERED ON:15.12.2014 FOREIGN WORKERS IN INDIA Singh Shri Lallu

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether workers from foreign countries earn large amount of money as remuneration in India;
- (b) if so, the estimated average income of such foreigners working in various sectors, sector wise;
- (c) whether in the absence of skilled labour in the country, the country is dependent upon these foreign workers; and
- (d) if so, the reaction of the Government in this regard?

## **Answer**

## MINISTER OF STATE (IC) FOR LABOUR & EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a) to (d): The Ministry of Home Affairs has issued guidelines for grant of Employment Visa on 30th September 2010 stipulating that a foreign national being sponsored for an Employment Visa in any sector should draw a salary in excess of US \$ 25,000 per annum. This floor limit will not apply to: (a) Ethnic cooks,
- (b) Language teachers (other than English language teachers)/ translators and ( c ) Staff working for the concerned Embassy/High Commission in India.

Ministry of External Affairs has informed that the data on the estimated average income of such foreigners working in various sector, sector-wise is not maintained centrally.

The 12th Five Year Plan projects 5 crore new work opportunities to be generated in the non- farm sector and provide skill certification to equivalent numbers.

The Ministry of Skill Development and Entre- preneurship has been established to coordinate the skill activities across Ministries.

In order to improve the employability of youth, 21 Ministries run skill development schemes across 73 sectors. According to the data compiled by National Skill Development Agency (NSDA), about 76.37 lakh persons were given skill development training in the year 2013-14 under these schemes.

Ministry of Labour & Employment is also contributing in this direction by enhancing the number of ITIs to 11,964 (Govt. 2284 &Pvt. 9680) which impart Vocational Courses certified by National Council for Vocational Training. It has also revamped apprenticeship training scheme.